

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 227
CP-148/ND/2021
IA-43/2022

IN THE MATTER OF:

Union of India, Ministry of Corporate Affairs Through Regional Director (Northern Region) ... Applicant/Petitioner

Versus

Argl Ltd. & Ors. ... Respondent

Under Section: 224(5) Comp. Act.

Order delivered on 12.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Harish Vaidyanathan Shankar, CGSC, Adv. Srish Kumar Mishra. Adv. Alexander Mathai Paikaday, Adv. Lakshay Gunawat. Adv. Krishnan V.

For the Respondent : Sr. Adv. Haripriya Padmanabhan, Adv. V Shyamohan, Adv. Anshika Bajpai, Adv. Shivani Vij

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-43/2022:- List on 30.04.2024, on the top of the board.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**